

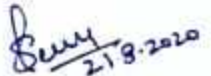
NOTICE

Re: Situation arising due to outbreak of the novel Coronavirus (COVID-19).

Hon'ble the Chief Justice has been pleased to direct that in order to safeguard the health of Hon'ble Judges, Staff, Learned Advocates/Clerks to Advocates and Litigants, to curtail the spread of Coronavirus (Covid-19) and keeping in view the Health Advisories; all the Learned Advocates/Clerks to Advocates and Litigants should not use saliva for affixing Court fee and stamps on the applications/petitions to be filed in the Registry.

The Superintendents of the DRR Section shall ensure the compliance of the aforesaid directions strictly.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
21.08.2020